

MR. SPEAKER : On Point of Order he is asking...

(व्यवधान)

श्री राजनाथ सोनकर शास्त्री : किस नियम के तहत आप ले रहे हैं ?

अध्यक्ष महोदय : आप मुझे पटाने की कोशिश मत कीजिये। (व्यवधान)

Nothing is going on record what Mr. Shastri says.

PROF. K.K. TEWARY : Sir, this is a very serious matter in Karnataka. There are several charges against the Chief Minister...

MR. SPEAKER : Not allowed.

(Interruptions)**

SHRI CHARAN SINGH (Baghat) : Sir, you have said that the Rules of Procedure of the House stand in the way of acceptance of this motion but the rule is very clear. Rule 56 says :

"Subject to the provisions of these rules, a motion for an adjournment of the business of the House for the purpose of discussing a definite matter of urgent public importance may be made with the consent of the Speaker."

Now, the submission of the Opposition is that this question of corruption is a matter of urgent public importance.

MR. SPEAKER : This is a question of policy. There can be no question of Adjournment Motion on this...

(Interruptions)

SHRI CHARAN SINGH : This is a matter of public importance...

(Interruptions)

12.16 hrs.

At this stage, Shri Charan Singh and some other hon. Members left the House.

MR. SPEAKER : Nothing is going on record of whatever they say.

(Interruptions)**

12.17 hrs.

PAPERS LAID ON THE TABLE

Punjab Disturbed Areas Ordinance, 1983, Chandigarh Disturbed Areas Ordinance, 1983, Tea (Amendment) Ordinance, 1983, Illegal Migrants (Determination by Tribunals) Ordinance, 1983, Armed Forces (Punjab and Chandigarh) Special Powers Ordinance, 1983 etc. etc.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, SPORTS AND WORKS
AND HOUSING (SHRI BUTA SINGH) :
I beg to lay on the Table

a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) of the Constitution :

- (1) The Punjab Disturbed Area Ordinance, 1983 (No. 5 of 1983) promulgated by the President on the 7th October, 1983. [Placed in Library. See No. LT-6992/83].
- (2) The Chandigarh Disturbed Areas Ordinance, 1983 (No. 6 of 1983) promulgated by the President on the 7th October, 1983. [Placed in Library. See No. LT-6993/83].
- (3) The Tea (Amendment) Ordinance, 1983 (No. 7 of 1983) promulgated by the President on the 7th October, 1983. [Placed in Library. See No. LT-6994/83].
- (4) The Illegal Migrants (Determination

by Tribunals) Ordinance, 1983 (No. 8 of 1983) promulgated by the President on the 15th October, 1983. [Placed in Library. See No. LT-6995/83].

dated the 23rd September, 1983 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-7000/83].

(5) The Armed Forces (Punjab and Chandigarh) Special Powers Ordinance, 1983 (No. 9 of 1983) promulgated by the President on the 15th October, 1983. [Placed in Library. See No. LT-6996/83].

Proclamation and Order by President under article 356 of the Constitution in relation to State of Punjab and Report of Governor of Punjab to President.

(6) The Textile Undertakings (Taking Over of Management) Ordinance, 1983 (No. 10 of 1983) promulgated by the President on the 18th October, 1983. [Placed in Library. See No. LT-6997/83].

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : I beg to lay on the Table

(7) The Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Ordinance, 1983 (No. 11 of 1983) promulgated by the President on the 8th November, 1983. [Placed in Library. See No. LT-6998/83].

(1) (i) A copy of the Proclamation (Hindi and English versions) dated the 6th October, 1983 issued by the President under Article 356 of the Constitution in relation to the State of Punjab published in Notification No. G.S.R. 788 (E) in Gazette of India dated the 6th October, 1983 under Article 356 (3) of the Constitution.

Employees Family Pension (Third Amendment) Scheme, 1983

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : I beg to lay on the Table a copy of the Employees' Family Pension (Third Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. G.S.R. 629 in Gazette of India dated the 20th August, 1983 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT-6999/83].

(ii) A copy of the Order (Hindi and English versions) dated the 6th October, 1983 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation, published in Notification No. G.S.R. 789 (E) in Gazette of India dated the 6th October, 1983.

(2) A copy of the Report dated the 6th October, 1983 of the Governor of Punjab to the President (Hindi and English versions).
[Placed in Library. See No. LT-7001/83]

Indian Telegraph (Seventh Amendment) Rules, 1983.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V.N. GADGIL) : I beg to lay on the Table a copy of the Indian Telegraph (Seventh Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 740 (E) in Gazette of India

MR. SPEAKER : In connection with the discussion of the statutory Resolution regarding approval of the Proclamation issued by the President under Article 356 of the Constitution in relation to the State of Punjab in the House today, copies of the Proclamation, Order issued in pursuance of the Proclamation and the Governor's Report are available at the Publications Counter.

Members may please collect copies therefrom.